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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No.3272/92

Date of decision: 20.07.1993.

Shri Nawo Nath Mishra Applicant
versus
Delhi Admn. & Ors. Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon'ble Mr. B.N. Dhoundiyal, Member(A).

For the applicant : Sh. D.R. Gupta, counsel

For the respondents : Mrs. Meera Chhibber, counsel

JUDGEMENT(ORAL)

(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

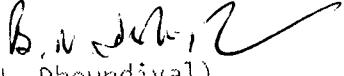
In view of the averments made in the counter-affidavit, it is clear that the services of the petitioner were not terminated at any stage. However, it is ✓ admitted at the Bar that he has been given a short re-engagement for a period of 3 months. It is also admitted that there is a scheme under which the regularisation of the services of the casual workers can be done.

The respondents are directed to consider the case of the petitioner in accordance with this scheme and give him a suitable job if he fulfils the requirements.

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With these directions, the present application is disposed of finally. There will be no order as to costs.


(B.N. Dhadial)

Member(A)


(S.K. Dhaon)

Vice-Chairman

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